

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA No.2574/2016

This the 03<sup>rd</sup> day of August, 2016

**Hon'ble Shri P K Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member(J)**

Shri Netra Pal Singh  
Pump Driver, DJB  
S/o Shri Sunheri Lal  
Aged 54 years  
R/o H.No.9/282, Janta Jeevan Camp  
Tigri, New Delhi-110062.

.....Applicant

(By Advocate: Shri A K Mishra)

Vs.

1. Delhi Development Authority  
Through Vice Chairman  
Vikas Sadan, INA  
New Delhi.
2. Chief Commissioner  
North South & East MCD  
Municipal Corporation of Delhi  
New Delhi.
3. Delhi Jal Borad  
Through its CEO  
Govt. of NCT of Delhi  
Varunalya Phase-II  
Karon Bagh, New Delhi. ....Respondents

**ORDER (Oral)**

**Shri P K Basu, Member(A):**

The applicant primarily sought that he may be granted the benefit of order dated 28.11.2011 passed in OA No.3766/2010 as he is

similarly placed and is eligible for grant of second and third MACP, accordingly.

2. The OA is, therefore, disposed of at the admission stage itself, without going into the merits of this case, with a direction to the respondents to examine whether the applicant is similarly placed with the applicants in OA No. 3766/2010 and, in case he does, then grant him the benefit of order dated 28.11.2011 in OA No.3766/2010. Otherwise, the respondents will pass a reasoned and speaking order, with a copy to the applicant, within ninety days from the date of receipt of a certified copy of this order.

3. There shall be no order as to costs.

**( Dr. Brahm Avtar Agrawal)**  
**Member(J)**

**( P K Basu )**  
**Member(A)**

/vb/